

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
Company Appeal (AT) (Insolvency) No. 835 of 2020**

In the matter of:

The Alternate Fuels

....Appellant

Vs.

JBF Petrochemicals Ltd.

....Respondent

Present:

Appellant: Mr. Pulkit Tare, Mr. Mohan, Mr. Abhishek Baid, Mr. Mohit Kr. Bafna, Advocates.

Respondent: Mr. Shikhil Suri, Mr. Shiv Kr. Suri, Ms. Nikita Thapar, Ms. Prerana Wagh, Ms. Shilpa Saini, Advocates.

ORDER

(Through Virtual Mode)

05.02.2021: Rejoinder filed by the Appellant is taken on record.

Learned counsel for the parties seek and are granted three weeks' time to file short written submissions not more than three pages together with compilation of relevant judgments. Same be exchanged by learned counsel *inter se*.

List the appeal 'for hearing' on 9th March, 2021.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Dr. Ashok Kumar Mishra]
Member (Technical)**

**[Dr. Alok Srivastava]
Member (Technical)**

AR/g